# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE

## DEPARTMENT OF JUSTICE RAJYA SABHA

### **UNSTARRED QUESTION NO. 3148**

#### **ANSWERED ON 27.03.2025**

#### **Gram Nyayalayas in Punjab**

3148 Dr. Vikramjit Singh Sahney:

Will the Minister of Law and Justice be pleased to state:

- (a) the number of Gram Nyayalayas that have been notified and set up in Punjab and the number out of them currently operational, location-wise;
- (b) the total number of cases filed and currently pending in each of the operational Gram Nyayalayas in Punjab;
- (c) the steps being taken by Government to expedite the resolution of pending cases in the Gram Nyayalayas;
- (d) whether there are any plans to establish additional Gram Nyayalayas at other locations in Punjab; and
- (e) if so, the details of the proposed locations and the timelines for their establishment?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

#### (SHRI ARJUN RAM MEGHWAL)

(a to e): As per information provided by the Punjab and Haryana High Court, 09 Gram Nyayalayas have been notified in the State of Punjab, out of which 02 are functional. The details of Gram Nyayalayas and cases filed and pending in the functional Gram Nyayalayas in respect of Punjab are as under:-

S.No	Districts	Taluk	Date of Notification	Date of Operationali zation	No. of cases instituted/ RBT*in GN in the district	No. of cases disposed of /Transfer in GN	Number of cases pending as on 28.02.2025
1	Moga	Kot-Ise- Khan	1/9/2013	11/8/2013	909	886	23
2	Rupnagar	Nangal	1/9/2013	4/2/2018	1277	1234	43
3	Rupnagar	Chamkaur Sahib	9/18/2020				
4	Barnala	Тара	9/18/2020				
5	Fatehgarh Sahib	BassiPathana	9/18/2020				
6	Gurdaspur	Dera Baba Nanak	9/18/2020				
7	Ludhiana	Raikot	9/18/2020				
8	Patiala	Pattran	9/18/2020				
9	Pathankot	Dharkalan	12/14/2020				
			Total		2186	2120	66

<sup>\*</sup>RBT(Received by Transfer)

The effective handling of the pending cases by the Gram Nyayalayas in the State of Punjab is evident by the Case Clearance Rate (CRR) of 97.47% in case of Moga district and 96.63% for Rupnagar district.

As per Section 3(1) of the Gram Nyayalayas Act, 2008, "for the purpose of exercising the jurisdiction and powers conferred on a Gram Nyayalaya by this Act, the State Government, after consultation with the High Court, may, by notification, establish one or more Gram Nyayalayas for every Panchayat at intermediate level or a group of contiguous Panchayats at intermediate level in a district or where there is no Panchayat at intermediate level in any State, for a group of contiguous Gram Panchayats". As per the Gram Nyayalayas Act, 2008, the State Governments, in consultation with their respective High Courts decide on the establishment of Gram Nyayalayas. As per information provided by the Punjab and Haryana, High Court, establishment of additional Gram Nyayalayas at other locations in Punjab is under active consideration.

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